

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Versus

Central Bank of India

...Respondent

Present:

For Appellant: Mr. Saurabh Jain and Ms. Vidya Prabhakaran, Advocates.

For Respondent: Mr. O.P. Gaggar and Mr. Sachindra Karu, Advocates for Respondent No. 1.

O R D E R

06.02.2020 No settlement has been arrived at between the parties.

Mr. O.P. Gaggar, Advocate who appears on behalf of Respondent No. 1 seeks and is allowed to file Reply Affidavit along with Vakalatnama within two weeks. Learned counsel for the Appellant to serve complete Paper Book on Respondent No. 1 by 7th February, 2020. Rejoinder, if any, be filed within one week thereof.

Post the Appeal 'For Orders' on **2nd March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

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